

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.616 – 617 of 2020

IN THE MATTER OF:

**T.S.N. Raja,
R.P. of VBC Industries Ltd.**

...Appellant

Versus

C. Srinivasa Reddy & Ors.

...Respondents

For Appellant: Shri Ankur Khandelawal, Advocate

**For Respondents: Shri Mithun Shashank and Shri Rajshekar Salvaji,
Advocates**

O R D E R
(Virtual Mode)

03.02.2021 Counsel for Respondent No.1 submits that the Resolution Plan in this matter has already been approved. The present dispute relates to diverting of amounts which the Appellant claims were amounts of GST. The Counsel states that in the Resolution Plan, no amounts payable to GST have been shown. Counsel for Appellant states that he will take instructions with regard to developments and make a statement on next date, if or not the Appellant wants to withdraw this Appeal. It is stated that the Respondents have filed Contempt Application. Counsel for Respondent No.1 states that the Respondents workers have received their dues and he will take instructions if the Contempt Application is still pending and if the same would be withdrawn.

In view of the submissions made by Counsel for both sides, list the Appeal 'for admission (after Notice) hearing' on 1st March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md